

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 601 of 2020 in CP(IB) 266/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2020**

Name of the Company: Naren Sheth RP For Jaybharat Textiles &  
Real Estate Ltd

Section : 12 of the Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

Advocate, Mr. Jaimin Patel appeared on behalf of the Applicant.

The instant application is filed under section 12 of the IB Code.

It is submitted that the 180 days expired on 14.09.2020, which is inclusive of lockdown period i.e. 67 days.


On perusal of the records, it is found that the COC in its meeting held on 05.09.2020 resolved for extension of further 90 days beyond 180 days, which is reflected at page no. 37. The COC also conducted a e-voting, wherein, there is 87.85% of voting in favour for the extension of time beyond 180 days, as per page 40-41 of the application.

In view of such resolution, so passed by the COC in favour of extension of time, this Bench do hereby extend the time for further 90 days excluding the period from the date of filing of the instant application i.e. 16.09.2020 till today, i.e. 21.09.2020.

Under the facts and circumstances, the instant application is allowed and stands disposed off.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 21st day of September, 2020

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**